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CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH

CIRCUIT COURT SITTING AT INDORE

Original Application No. 226 of 2006

Indore, this the 18th day of April, 2006

Hon'ble Dr. G.C. Srivastava, Vice Chairman
Hon'ble Shri K.B.S. Rajan, Judicial Member

Smt. Kanta, W/o. Mathur Lakhiya,
Village : Meghnagar,
Distt. : Jabua (MP). ... Applicant

(By Advocate - Shri A.N. Bhatt alongwith Shri C.P.
Lashkare)

V e r s u s

Union of India & Ors.
Represented by :

1. The General Manager,
Western Railway, HQ Office,
Churchgate, Mumbai - 20.
2. The Divisional Rail Manager,
Western Railway, Ratlam
(MP). ... Respondents

ORDER (Oral)

By Dr. G.C. Srivastava, Vice Chairman -

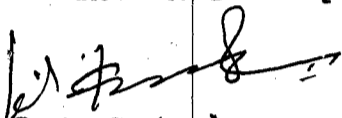
Heard the learned counsel for the applicant.

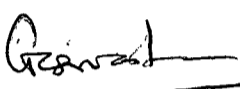
2. It appears that the applicant has not made any representation to the respondents in accordance with the guidelines laid down in Western Railway circular No. E(S) 789/6 Vol. II, dated 13.10.1986, regarding grant of settlement due to eligible family members of Railway employees who have suddenly disappeared and whose whereabouts are not known. The learned counsel for the applicant has submitted that an application would be made to the respondents seeking relief within two weeks. The respondents may consider this representation and pass an appropriate order within a period of three months from the receipt of the representation. Copy of this order alongwith copy of the application and representation will



be sent to the respondents within 15 days by the applicant. The respondents may consider the representation in the light of the existing instructions and various judgments passed by this Tribunal in similar cases and dispose of the representation by a speaking and reasoned order within a period of three months from its receipt. In case the representation is rejected, the applicant will have liberty to approach this Tribunal.


3. The OA is disposed of.


(K.B.S. Rajan)
Judicial Member


(Dr. G.C. Srivastava)
Vice Chairman

"SA"

- To,
- ① Applicant Counsel
 - ② Respondents No. 1 to 2.


25/4/06